

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
PUBLIC NOTICE NO. 11 (RE-01)/ 1997-2002
New Delhi May 1, 2001

In exercise of powers conferred under Paragraph 4.11 of the Export and Import Policy 1997-2002, as notified in the Gazette of India extraordinary, Part-II Section 3, Sub section (ii) vide S.O. No.283(E) dated 31.03.1997, the Director General of Foreign Trade hereby makes the following amendment in Handbook (Vol 1).(RE-01), 1997-2002.

1) The heading of paragraph 5.30 would be amended to “ Restricted Items Licence”

2) The last sub paragraph of paragraph 6.11 shall be amended to read as :

“However, the licences issued under the scheme upto 31.03.2000 shall be governed by provisions laid down in paragraph 6.11 as given in Handbook (Vol 1) (RE-99). Notwithstanding the provisions in Handbook (Vol 1) (RE-99), the licence holder will not have to surrender SIL in cases of valuwise shortfall .”

3) Paragraph 6.13 (c) (i) is amended as under:

Consolidated statement or individual statements (bank/ authorized dealerwise) of services or rendered in the form given in Appendix 10 D, duly certified by a Chartered Accountant and Bank(s) / authorized dealer(s) evidencing foreign exchange earnings received through normal banking channel.

4) Paragraph 7.8 (a) would be amended as under:

(a) It may be allowed only when the total cost of power constitutes not less than 10% of the total cost of manufacture of the export product. The cost of manufacture would be the ex-factory value of production of the resultant product.”

5) The following shall be added at the end of paragraph 7.38 (v) :

However there would be no need for monitoring of exports/ shipment made under an irrevocable letter of credit.”

6) The first sentence of paragraph 7.54 shall be amended as under:

“ Manufacturer exporter with export performance or total turnover (in the case of annual advance licence for deemed exports and intermediate supplies only) of Rs 1 crore in the preceding licencing year and registered with excise authorities, except for products which are not excisable for which no such registration is required, shall be entitled for such licences. .

7) The last two sentences of paragraph 7.57 are corrected as follows:

“ The CIF value of DFRC shall be arrived at after discounting 25% from the FOB value of exports. The FOB value shall be calculated on the basis of the bank realization certificate.”

8) The last sentence of paragraph 10.11 stands amended as under:

“ The domestic supplier shall be eligible for the benefits given in paragraph 10.3 (a) and (b) of the policy.”

9) Sub paragraph 2 of paragraph 10.12 stands deleted.

10) The first sub-paragraph of paragraph 11.2 is amended as under:-

An application for grant of export licence in respect of items mentioned in Schedule 2 of ITC(HS) may be made in the form given in Appendix-18A or 18B, as the case may be, to the Director General of Foreign Trade and shall be accompanied by the documents prescribed therein. A committee shall consider applications on merits of issue of export licences.

11) The words and expression “SIL” stands deleted from paragraph 15.3.

12) A row would be inserted in the table of Statement of Export at S.No 7 and 8 in Appendix 19 as under:

Licencing year	Category of Exports	Export product Group	Description of items exports	Country wise exports	FOB value of exports
	Items not reserved for the SSI but manufactured by SSI units				

13) The following shall be added at S.No 13 of Appendix 51:

S.No	Agencies Authorised to issue GSP Certificate of Origin	Authorised For

13.	Directorate General of Foreign Trade and its regional offices	All Products
-----	---	--------------

14) The following additions/ amendments shall be made in Appendix 28A

(i) Product Group- Textiles (Product Code No: 89)

(a) the following entries are amended as under:

S. No	Description	DEPB Rate	Value Cap for DEPB entitlement
42	Cotton and Acrylic blended yarn: (a) Acrylic content not less than 50% by weight (b) Acrylic content between 25% and 50% by weight	5.00 4.00	
47	a) Fabrics made out of one or more manmade filament yarn with or without embroidery and/ or with or without metallised filament yarn. b) Fabrics made out of spun yarn from manmade fibre and manmade filament yarn with or without embroidery and/or with or without metallised yarn	10.00 10.00	
74	Silk garments with or without embroidery and/or with or without metallised yarn	14.00	Rs 750/- per pc.

(ii) Product Group: Miscellaneous (Product Code No 90)

(a) the following entries are corrected as under:

S. No	Description	DEPB Rate	Value Cap for DEPB
-------	-------------	-----------	--------------------

			entitlement
17	Boxes/ Cartons made out of Paper Board/ Corrugated Card Board/ Laminated Board/ Kraft paper/ Printed or Unprinted , Laminated or Unlaminated , Coated or Uncoated, Varnished or Unvarnished	14.00	
22	Export products, covered under Standard Input Output Norms and for which no specific DEPB rates have been notified, packed in the following packaging material		
	(a) Plastic and/ or paper packaging material or any combination thereof	2%	
	(b) Any other packaging material or combination thereof except at (a) above	1%	

15) The words and expression “180 days” in paragraphs 7.24, 7.58, 7.61, would be replaced by the words and expression “ six months”.

This issues in public interest.

Copy to all concerned,
By orders etc.

(N.L.Lakhanpal)
Director General of Foreign Trade

(Bipin Menon)
Dy. Director General of Foreign Trade

(File No: 01/94/180/051/AM02/PCIV)